

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101

IB-149/ND/2021
New IA/3217/2024

IN THE MATTER OF:

M/s. Soni Traders (Regd)

.....Applicant

Vs.

MPCL Industries Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 01.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mayank Bhargava, Mr. G. L. Soni, Advs.

For the Respondent : Mr. Vinod Chaurasia, Adv. with Mr. Piyush Moons, CA

ORDER

New IA/3217/2024:-

This is a joint application filed by the Operational Creditor and Corporate Debtor seeking liberty to withdraw the IB-149/ND/2021 in terms of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 read with Rule 11 of NCLT Rules, 2016. Heard the submission made by Ld. Counsel on behalf of the Applicant. It was submitted that the matter has been settled between the parties and settlement agreement has also been executed between the parties. Keeping in view the facts and circumstances of the case, liberty is granted to the Operational Creditor to withdraw the

IB/149/ND/2021 and the same is **dismissed as withdrawn**. All papers be consigned to record room.

Consequently any application pending shall also be treated as disposed of as infructuous. Next date of hearing which is fixed on 29.07.2024 is recalled. With these observations, the present application i.e. New IA/3217/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)